

Filing no. Cr.A(SJ)/8081/2020

Pravin Dubey @ Gauran Kumar Dubey Versus The State of Jharkhand & Anr
Advocate for Petitioner Mr.S. K. Singh

- | | |
|---|------------------------------------|
| 1. S.J. / D.B. | S.J. |
| 2. In time | X |
| Limitation expired on | 14.05.2020, Hence delay by 15 days |
| 3. Court Fee | Paid |
| 4. Authentication fee due on the copy | |
| Trial Court Judgement Rs. | Paid |
| Appellate Court Judgement Rs. | X |
| 5. (a) Copy of trial court judgement | √ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | X |
| (d) Receipt showing service on A.G. | √ |
| (e) Vak properly stamped } | |
| Executed and accepted } | √ |
| 6. (a) Cause title | √ |
| (b) Provision of law | √ |
| 7. Intimation regarding surrender of
Petitioner | X |
| 8. Particulars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | Stated |

Other defects

- (i) Petitioner full name may be put below his signature in block letters.
- (ii) Page no. 21 & 22 is not part of impugned order.
- (iii) Limitation petition may be filed.
- (iv) Duly certified typed copies may be filed for page 17.